GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2308
TO BE ANSWERED ON 09.08.2021

Compensatory Afforestation

2308. SHRI PRASANNA ACHARYA:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether is it a fact that the Central Public Sector Undertakings (PSUs) are allowed to use degraded forest land, double the extent of forest land converted for non-forest use, but
State PSUs are required to give equal amount of non forest land against the required diverted forest land;
(b) if so, whether Government will consider treating both Central and State PSUs on equa l footing for raising Compensatory Afforestation; and
(c) if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a),(b) & (c) As per guidelines issued by the Ministry, the Central Public Sector Undertakings (CPSUs) are allowed to raise Compensatory Afforestation over degraded forest land, double in extent of forest land diverted for non-forest use.

This special dispensation has been given with the premise that Central Government does not own any land in a State/UT.

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